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6.	Guideline dated 2.2.2011	Implementation of section 12(1)(c) of RTE Act by schools under Kendriya Vidyalaya Sangdan (KVS).
7.	Guidelines dated 11.2.2010	Conducting Teacher Eligibility Test (TET) under RTE Act.,
8.	Guideline dated 25th July, 2011	Regarding free and Compulsory education in a neighboured school.
9.	Guidelines dated 13.7.2012 issued under section 35(1)	The Right of Children to free and Compulsory Education (RTE) Act, 2009 in respect of Residential schools.
10.	Guideline dated 26th October, 2012	On clause(c) section 8&9 of RTE Act on prevention of discrimination in school in respect of children belonging to weaker section and disadvantage.
11.	Guideline dated 26th October, 2012	On Requirement of Playground specified in schedule to RTE Act.
Advisory		
1.	Advisory dated 31st January, 2012	On implementation of the Provisions of section 29 of the Right of Children to Free and compulsory education (RTE) Act, 2009.
2.	Advisory dated 14.2.2012	On implementation of section 31 and 32 of RTE Act, <i>i.e.</i> redressal of grievances related to rights of a child.

Operation of foreign universities

369. SHRI A.W. RABI BERNARD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has decided to allow foreign universities to operate independently in the country, set up campuses and offer degrees without having a local partner;

(b) if so, the details thereof;

(c) whether the move gives an opportunity to Indian students to receive quality education without leaving the country and it could mean significant FDI;

(d) if so, the details thereof;

(e) whether the Department of Industrial Policy and Promotion and the Department of Economic Affairs have agreed to the proposal and allowed them to operate in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Sir. The Government has prepared the University Grants Commission (UGC) (Establishment and Operation of Campuses of Foreign Educational Institutions) Rules, 2013. Under the proposed Rules, Foreign Educational Institutions (FEIs) can set up campuses in India once they have been notified as Foreign Education Providers (FEPs) by the UGC, subject to the fulfilment of certain eligibility conditions.

(c) and (d) Yes, Sir. Indian students would benefit from the entry and operation of FEPs through access to globally renowned and quality academic institutions in the Indian higher education sector at relatively lower costs, vocational training and skill development, enhanced access to innovative areas in studies, as well as greater opportunities for research. This would also facilitate higher investments including Foreign Direct Investment (FDI) in the higher education system.

(e) and (f) The Ministry had sought the comments and observations of the Department of Industrial Policy and Promotion (DIPP) and the Department of Economic Affairs (DEA) on the Rules. Both DIPP and DEA have supported the proposal.

Innovative fund raising methods in IIMs

370. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has held a meeting of IIM directors to discuss innovative fund raising methods; and

(b) if so, the details thereof and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Yes, Sir. One workshop on Innovative Fund Raising methods was organized in January, 2012.